

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1410 of 2018 IN**  
**APPEAL NO. 286 OF 2018 &**  
**IA NO. 1409 OF 2018**

**Dated : 17<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**GVK Power (Goindwal Sahib) Limited** ... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Anr.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Ms. Gitanjali N. Sharma for R-1

Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan for R-2

**ORDER**

We have heard the Appellant as well as Respondents who are Appellants in cross Appeal No. 187 of 2018.

It is noticed that these two appeals arise out of interim directions pertaining to surface transport price. Now the main petition is disposed of wherein surface transport price was finally decided.

In that view of the matter, since interim directions merged with the main order in the petition, no purpose serves, if these two appeals are kept pending. It is always open to the party to refer to the reasoning given in the interim direction to support their appeal challenging the main order.

With these observations, these two matters being Appeal No. 286 of 2018 and Appeal No. 187 of 2018 are disposed of as infructuous.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/mkj*